

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 410
IA/1452/ND/2022
IN
IB/1520/ND/2018

IN THE MATTER OF:

Metenere Ltd	...	Applicant
Versus		
Novelty Treasure Metals Pvt Ltd	...	Respondent

Order under Section 9 of IBC, 2016

Order delivered on 27.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Vaijayant Paliwal, Adv., Mr. Nikhil Mathur, Adv., Ms. Prabh Simran Kaur, Adv.

ORDER

IA/1452/ND/2022

This application has been filed on behalf of ex-Resolution Professional of CD for rectification of the typographical errors stated to have been occurred in order dated 21.09.2021 as under :-

The words "the RP of the Corporate Debtor" appearing on Page9 (Para 10) Line 5, may kindly be ordered to be replaced with the words "the RP of the Operational Creditor"

After going through the order dated 21.09.2021, it is apparent that the same was passed by the Ld. Members of this Tribunal, wherein all the parties were subjected to costs. Once the conscious decision is there, any interference in the order will tantamount to review of that order, which is not permissible. Hence, there is no merit in the present application.

Accordingly, the present application i.e. IA/1452/ND/2022 **stands dismissed**, with no order to costs.

Application be consigned to records.

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)